

#### LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

### The Goa Panchayat Raj (Amendment) Bill, 2025

(Bill No. 41 of 2025)

(To be introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT ASSEMBLY HALL, PORVORIM AUGUST, 2025

#### The Goa Panchayat Raj (Amendment) Bill, 2025

(Bill No. 41 of 2025)

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#### BILL

further to amend the Goa Panchayat Raj Act, 1994 (Goa Act No. 14 of 1994).

Be it enacted by the Legislative Assembly of Goa in the Seventy-sixth Year of the Republic of India as follows:—

- **1. Short title and commencement.** (1) This Act may be called the Goa Panchayat Raj (Amendment) Act, 2025.
  - (2) It shall come into force at once.

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- 2. Amendment of section 47.— In the Goa Panchayat Raj Act, 1994 (Goa Act No. 14 of 1994) (hereinafter referred to as the "principal Act"), for clause (i), following clause shall be substituted, namely:—
  - "(i) to issue licences for construction, repairs, modification or alteration of a building, so also occupancy certificate thereof, in pursuance of the resolution of the Panchayat, except for repairs of building which consists of a single dwelling unit for which no resolution is required;".
  - **3. Amendment of section 47-B.** In section 47-B of the principal Act, for the words "within one month", the words "within fifteen days" shall be substituted.
    - **4. Amendment of section 66.** In section 66 of the principal  $\mathsf{Act}$ ,—
      - (i) for sub-section (2), the following sub-section shall be substituted, namely:—
    - "(2) If the Panchayat does not, within a period of fifteen days from the date of receipt of the application under sub-section (1), determine whether such permission should be given or not and communicate its decision to the applicant, after expiry of such

period of fifteen days, such permission shall be deemed to have been granted to the applicant and the applicant shall be free to execute the work strictly in accordance with the technical clearance and plans as approved by Town and Country Planning Authorities and in conformity with conditions laid down by all other statutory authorities but not so as to contravene any of the provisions of this Act or any rules or byelaws made under this Act or of any other law for the time being in force:

Provided that the observations, if any, of the Panchayat in respect of the application under this section to be complied by the applicant shall be communicated by the Panchayat to the applicant compulsorily in one single communication and within a period of seven days from the date of receipt of such application. The period between the date of dispatch of such communication by the Panchayat and the date of compliance by the applicant shall not be considered for calculating such period of fifteen days specified for the purpose of determination of application by the Panchayat.";

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(ii) in sub-section (2A), the expression "within a period of fifteen days from the date on which such permission is deemed to have been granted under sub-section (2)", shall be omitted;

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(iii) for sub-section (2E), the following sub-section shall be substituted, namely:—

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"(2E) If the Panchayat does not, within a period of fifteen days from the date of receipt of application for occupancy certificate, determine whether such occupancy certificate should be issued or not and communicate its decision to the applicant, after expiry of such period of fifteen days, such occupancy certificate shall be deemed to have been issued if the applicant has obtained necessary completion certificate from the Town and CountryPlanning Authorities as per the provisions of the Goa (Regulation of Land Development and Building Construction) Act, 2008 (Goa Act 6 of 2008) and the Regulations framed thereunder:

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Provided that the observations, if any, of the Panchayat in respect of the application under this section to be complied by the applicant shall be communicated by the Panchayat to the 30

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applicant compulsorily in one single communication and within a period of seven days from the date of receipt of such application. The period between the date of dispatch of such communication by the Panchayat and the date of compliance by the applicant shall not be considered for calculating such period of fifteen days specified for the purpose of determination of application by the Panchayat.":

(iv) in sub-section (2F), the expression "within a period of fifteen days from the date on which such occupancy certificate is deemed to have been issued under sub-section (2E)", shall be omitted.

## 5. Amendment of section 72.— In section 72 of the principal $\mathsf{Act}$ ,—

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(i) for sub-section (2A), the following sub-section shall be substituted, namely:—

"(2A) If the Panchayat does not, within a period of seven days from the date of receipt of the application under subsection (1), determine whether such licence under section 69, 70 or 71 should be granted or not and communicate its decision to the applicant, after expiry of such period of seven days, such licence shall be deemed to have been granted to the applicant, subject to the condition that the applicant obtains all the requisite other permissions from other statutory authorities for the purpose of carrying out the activity by virtue of such licence, but not so as to contravene any of the provisions of this Act or any rules or bye-laws made under this Act or of any other law for the time being in force:

Provided that the observations, if any, of the Panchayat in respect of the application under this section to be complied by the applicant shall be communicated by the Panchayat to the applicant compulsorily in one single communication and within a period of three days from the date of receipt of such application. The period between the date of dispatch of such communication by the Panchayat and the date of compliance by the applicant shall not be considered for calculating such period of seven days specified for the purpose of determination of application by the Panchayat.";

- (ii) in sub-section (2B), the expression "within a period of fifteen days from the date on which such licence is deemed to have been granted under sub-section (2A)", shall be omitted.
- **6. Insertion of new section 72-A.** After section 72 of the principal Act, following section shall be inserted, namely:—

"72-A. Sealing of premises carrying on any trade and or occupation without licence.— (1) If any person without obtaining a licence from the Panchayat under section 69 or section 70 or section 71 carries on any trade or occupation in any premises within the limits of Panchayat jurisdiction, the Panchayat shall, after giving an opportunity of being heard to such person seal such premises:

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Provided that if the application for licence is already submitted to the Panchayat, such premises shall not be sealed till such application is rejected on merit:

Provided further that no such premises shall be sealed till the expiry of the period given to rectify any defect thereof.

(2) An appeal against the order of the Panchayat shall lie before the Director and the decision of the Director in the matter shall be final:

Provided that the Director shall not grant any interim relief without hearing the Panchayat.".

#### STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend sub-clause (i) of section 47 of the Goa Panchayat Raj Act, 1994 (Goa Act No. 14 of 1994) hereinafter referred to as the said Act" so as to simplify the process of issuance of repair permission to single dwelling units by giving power to Panchayat Secretary to issue repair permission without placing before Panchayat meeting.

The Bill seeks to amend section 47-B of the said Act, to reduce the time period to execute the order passed by higher authority, in the interest of justice.

The Bill seeks to amend sub-sections (2) and (2A) of section 66 of the said Act so as to reduce the time period for disposal of application for construction licence from 30 days to 15 days as envisaged in the reforms proposed in context with Business Reforms Action Plan (BRAP), 2024.

The Bill seeks to amend sub-sections (2E) and (2F) of section 66 of the said Act so as to reduce the time period for disposal of application for occupancy certificate from 45 days to 15 days as envisaged in the reforms proposed in context with Business Reforms Action Plan (BRAP), 2024

The Bill seeks to amend sub-sections (2A) and (2B) of section 72 of the said Act so as to reduce the time period for disposal of application for trade licence from 15 days to 07 days as envisaged in the reforms proposed in context with Business Reforms Action Plan (BRAP), 2024.

The Bill seeks to insert new section 72-A in the principal Act as there is no provision in the said Act to seal the premises if any trade or business is carried out in the Panchayat jurisdiction without valid licence or permission from the concerned Panchayat.

This Bill seeks to achieve the above objects.

#### FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

# MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill.

Porvorim-Goa. August, 2025 **Shri. MAUVIN GODINHO**Minister of Panchayats

Assembly Hall Porvorim-Goa. August, 2025 NAMRATA A. ULMAN
Secretary to the
Legislative Assembly of Goa.

#### **ANNEXURE**

(Annexure to the Goa Panchayat Raj (Amendment) Bill, 2025 (Bill No. 41 of 2025)

The Goa Panchayat Raj Act, 1994 (Act 14 of 1994)

47. Executive powers and functions of the Secretary.— Not withstanding anything contained in this Act and the rules

powers on the following matters, namely:—

(i) to issue the licences for construction, repairs, modification, alteration, so also occupancy certificate in pursuance of the resolution of the Panchayat;

framed thereunder, the Secretary shall also exercise the

- (ii) to initiate action for stopping and or demolishing an unauthorized structure/building constructed without the permission of the Panchayat after resolution is passed to that effect;
- (iii) to execute the resolution passed by the Panchayat body.

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#### The Goa Panchayat Raj Act, 1994 (Act 14 of 1994)

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47-B. Execution of order by the Secretary.— Notwithstanding anything contained in section 47, the Secretary shall execute the order passed by any

Authority in any appeal or petition made before such Authority under the provisions of this Act or Rules framed thereunder, if the Panchayat fails to execute the same within the time limit as specified in such order and in case no time limit has been specified, within one month of passing of such order.

#### The Goa Panchayat Raj Act, 1994 (Act 14 of 1994)

66. Regulation of the erection of buildings.— (1) Subject to such rules as may be prescribed, no person shall erect any building or alter or add to any existing building or reconstruct any building without the written permission of the Panchayat. The permission may be granted after an application for the purpose is made and on payment of such fees as prescribed.

Provided that alteration of a building which consists of a single dwelling unit constructed or in existence before the commencement of this Act shall be permitted to the extent of replacement of tiles roofing with the R.C.C. slab roofing upon production of certificate of stability of such building issued by the Registered structural Engineer.

(2) If a Panchayat does not, within a period of thirty days from the date of receipt of the application under sub-section (1), determine whether such permission should be given or not and communicate its decision to the applicant, the Secretary shall forward the application to the Block Development Officer on expiry of such period of thirty days and the applicant may also file an appeal within a period of thirty days from the date of expiry of aforesaid period to the Block Development Officer.

The Block Development Officer shall immediately upon receipt of such application from the Secretary or appeal from the applicant, whichever is earlier, proceed to determine whether such permission should be given or not. If the Block Development Officer fails to determine whether such permission should be given or not and communicate his decision to the applicant within a period of thirty days from the date of intimation by the Secretary or receipt of appeal immediately upon expiration of such period of thirty days, such permission shall be deemed to have been granted to the applicant to execute the work strictly in accordance with the technical clearance and plans as approved by Town and Country Planning

Authorities and in conformity with conditions laid down by all other statutory authorities and not so as to contravene any of the provisions of this Act or any rules or bye-laws made under this Act or of any other law for the time being in force; (2A) Where the permission under sub-section (1) is deemed to have been granted under sub-section (2), before proceeding with execution of the work, the applicant shall give intimation notice in such form as prescribed, to the Panchayat, the Block

Development Officer and the Town and Country Planning Authorities within a period of fifteen days from the date on which such permission is deemed to have been granted under sub-section (2) and he shall also deposit with the Secretary the fees payable under sub-section (1). The Secretary shall be duty bound to accept such fees and issue proper receipt to the applicant and credit such fees to the Panchayat Fund.

- (2B) The applicant after complying with the provisions of subsection (2A), shall be entitled to execute the work strictly in accordance with the technical clearance and plans approved by the Town and Country Planning Authorities and in conformity with conditions laid down by all other statutory authorities and the applicant shall follow the procedure as may be applicable for obtaining the completion certificate within the validity period.
- (2C) Subject to such rules as prescribed, no building erected, re-erected or altered in pursuance of sub-section (1), (2) or (2B), shall be occupied in whole or part until an occupancy certificate is issued by the Panchayat after confirming that such building is in conformity with approved plans.
- (2D) The occupancy certificate shall be issued by Panchayat on payment of such occupancy fees as prescribed.
- (2E) If a Panchayat does not, within thirty days from the date of receipt of application for occupancy certificate, determine whether such occupancy certificate should be issued or not and communicate its decision to the applicant, such occupancy certificate shall be deemed to have been issued, if the applicant has obtained necessary completion certificate from the Town and Country Planning Authorities as per the provisions of the Goa (Regulation of Land Development and Building Construction) Act, 2008 (Goa Act 6 of 2008) and the Regulations framed thereunder.
- (2F) Where the occupancy certificate is deemed to have been issued under subsection (2E), before proceeding to occupy the premises, the applicant shall give intimation notice in such form as prescribed to the concerned Panchayat and the Block

Development Officer within a period of fifteen days from the date on which such occupancy certificate is deemed to have been issued under sub-section (2E) and he shall also deposit with the Secretary the occupancy fees as payable under sub-section (2D). The Secretary shall be duty bound to accept the occupancy fees and issue a proper receipt to the applicant and credit such fees to the Panchayat Fund.

- (3) Whenever any building is erected, added to or reconstructed without such permission or in any manner contrary to the rules prescribed under sub-section (1) or any conditions imposed by the permission granted, the Panchayat may,—
  - (a) direct that the building, alteration or addition be stopped; or
  - (b) by written notice require within a reasonable period to be specified therein, such building alteration or addition to be altered or demolished
- (4) In the event of non-compliance with terms of any notice under clause (b) of sub-section (3) within the period specified in the notice, it shall be lawful for the Panchayat to take such action as may be necessary for the completion of the act there by required to be done, and all the expenses therein incurred by the Panchayat

shall be paid by the person or persons upon whom the notice was served and shall be recoverable as if it were a tax imposed under this Act.

(5) Where the Panchayat fails to demolish the building which is erected, added to or reconstructed without the permission of the Panchayat, or in any manner contrary to 41 or any conditions imposed in the permission, within a month from the date of the knowledge, the Deputy Director shall assume the powers of the

Panchayat under sub-sections (3), (4) and (5) and take such steps as may be necessary for the demolition of such building.

(6) Notwithstanding anything contained in the foregoing provisions, the Block Development Officer concerned may, by notice addressed to the person responsible, stop any construction which is being constructed in violation of the provisions of the Act or rules or bye-laws made thereunder and refer the case to the Deputy Director of Panchayat. On receipt of the notice, such person shall forthwith stop the same.

(7) An appeal shall lie to the Director, within a period of thirty days from any order of direction or notice issued under any of the provisions of this section and the decision of the Director on such appeal shall be final.

Explanation:— For the purpose of this section, failure to communicate the decision by the Panchayat under sub-section (2) and failure to demolish the building under sub sections (3) and (4) shall be deemed to be 'remiss' in the performance of duties by the Panchayat.

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#### The Goa Panchayat Raj Act, 1994 (Act 14 of 1994)

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72. Provisions applicable to permission and licences.—(1) A permission under section 68 or the licence under sections 69, 70 or 71, shall be granted or renewed, only after an application for the purpose is made and on payment in advance of such fee as prescribed.

(2) The Panchayat may, for reasons to be recorded in writing refuse to grant the permission under section 68 or to grant or renew a licence or suspend or cancel a licence granted or renewed, under sections 69, 70 and 71 for default of any of

 $$\rm -12-$$  Clarification regarding objectives and aims for proposing amendments to the Goa Panchayat Raj Act, 1994

Sr. No.	Existing provisions of the Act	Proposed Amendments	Clarification & justification for proposing Amendments
1	47. Executive powers and functions of the Secretary.— Not withstanding anything contained in this Act and the rules framed thereunder, the Secretary shall also exercise the powers on the following matters,	Amendment of section 47.— In the Goa Panchayat Raj Act, 1994 (Goa Act No. 14 of 1994) (hereinafter referred to as the "principal Act"), for clause (i), following clause shall be substituted, namely:—	The word 'also' creates an ambiguity in execution of powers which gives impression that besides Secretary there are other authorities who can exercise such powers. The amendment aims to remove such ambiguity.
	namely:—  (i) to issue the licences for construction, repairs, modification, alteration, so also occupancy certificate in pursuance of the resolution of the Panchayat;	"(i) to issue licences for construction, repairs, modification or alteration of a building, so also occupancy certificate thereof, in pursuance of the resolution of the Panchayat, except for repairs of building which consists of a single dwelling unit for which no resolution is required;".	This amendment would simplify the process of issuance of repair permission to single dwelling units by giving power to Panchayat Secretary to issue repair permission without placing before Panchayat meeting.

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(ii) to issue the		
permission/license for trade,		
business, industry, hotel,		
restaurant, eating house,		
coffee house, sweetmeat		
shop, bakery, boarding		
house or lodging house		
(other than a hostel		
recognized by the		
Government) or a		
dharmashala or for		
manufacturing ice or		
aerated water or any other		
permission/licence under		
section 68, 69, 70 or 71 of		
this Act, in pursuance of the		
resolution of the Panchayat;		
(iii) upon an order of the		
Block Development Officer		
to issue permission/ license		
for construction, repairs,		
modification,		
alteration, or to issue		
permissions/license for		
trade, business,		

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	industry, hostel, restaurant,		
	eating house, coffee house,		
	sweetmeat shop, bakery,		
	boarding house or lodging		
	house (other than a hostel		
1	recognized by the		
	Government) or a		
	dharmashala or for		
1	manufacturing ice or		
;	aerated water or any other		
	permission/license under		
:	section 66, 68, 69, 70 or 71 of		
1	this Act, or any occupancy		
	certificate.		
	(iv) to initiate action for		
:	stopping and or demolishing		
;	an unauthorized structure/		
	building constructed		
	without the permission of		
1	the Panchayat after		
	resolution is passed to that		
	effect;		
	(v) to execute the resolution		
	passed by the Panchayat		
	body.		
	,		

2.	47-B. Execution of order by	Amendment of section 47-B.—	This amendment aims to
	the Secretary.—	In section 47-B of the principal	reduce the time period to
	Notwithstanding anything	Act, for the words "within one	execute the order passed by
	contained in section 47, the	month", the words "within	higher authority, in the
	Secretary shall execute the	fifteen days" shall be	interest of justice.
	order passed by any	substituted.	
	Authority in any appeal or		
	petition made before such		
	Authority under the		
	provisions of this Act or		
	Rules framed thereunder, if		
	the Panchayat fails to		
	execute the same within the		
	time limit as specified in		
	such order and in case no		
	time limit has been		
	specified, within one month		
	of passing of such order.		
3.	66. Regulation of the	Amendment of section 66.—	
	erection of buildings.— (1)	In section 66 of the principal	
	Subject to such rules as may	Act, for sub-section (2), the	
	be prescribed, no person	following sub-section shall be	
	shall erect any building or	substituted namely:-	
	alter or add to any existing		
	building or reconstruct any		

building without the written permission of the Panchayat. The permission may be granted after an application for the purpose		
is made and on payment of such fees as prescribed.  Provided that alteration of a		
building which consists of a single dwelling unit		
constructed or in existence before the commencement of this Act shall be		
permitted to the extent of replacement of tiles roofing		
with the R.C.C. slab roofing upon production of certificate of stability of		
such building issued by the Registered structural		
Engineer.	#/O) If the Development descript	The second second to see
(2) If a Panchayat does not, within a period of thirty days from the date of receipt	"(2) If the Panchayat does not, within a period of fifteen days from the date of receipt of the	The amendment to sub- section (2) and (2A), of section 66 of the principal
days nom mo date of receipt	nom mo date of receipt of the	beenen ee er the principe

of the application under sub-section (1), determine whether such permission should be given or not and communicate its decision to the applicant, the Secretary shall forward the application to the Block Development Officer on expiry of such period of thirty days and the applicant may also file an appeal within a period of thirty days from the date of expiry of aforesaid period to the Block Development Officer, The Block Development Officer shall immediately upon receipt of such application from the Secretary or appeal from the applicant, whichever is earlier, proceed to determine whether such permission should be given or not. If the Block

application under sub-section (1), determine whether such permission should be given or not and communicate its decision to the applicant, after expiry of such period of fifteen days, such permission shall be deemed to have been granted to the applicant and the applicant shall be free to execute the work strictly in accordance with the technical clearance and plans as approved by Town and Country Planning Authorities and in conformity with conditions laid down by all other statutory authorities but not so as to contravene any of the provisions of this Act or any rules or bye-laws made under this Act or of any other law for the time being in force:

Provided that the observations, if any, of the Panchayat in

Act aims to reduce the time period for disposal of application for construction licence from presently 105 days to 30 days as envisaged in the reforms proposed in context with Business Reforms Action Plan (BRAP), 2024.

Development Officer fails to determine whether such permission should be given or not and communicate his decision to the applicant within a period of thirty days from the date of intimation by the Secretary or receipt of appeal immediately upon expiration of such period of thirty days, such permission shall be deemed to have been granted to the applicant to execute the work strictly in accordance with the technical clearance and plans as approved by Town and Country Planning Authorities and in conformity with conditions laid down by all other statutory authorities and not so as to contravene any of the provisions of this Act or any rules or bye-laws made

respect of the application under this section to be complied by the applicant shall be communicated by the Panchayat to the applicant compulsorily in one single communication and within a period of seven days from the date of receipt of such application. The period between the date of dispatch of such communication by the Panchayat and the date of compliance by the applicant shall not be considered for calculating such period of fifteen days specified for the purpose of determination of application by the Panchayat.";

under this Act or of any		
other law for the time being		
in force;		
(2A) Where the permission	in sub-section (2A), the	
under sub-section (1) is	expression "within a period of	
deemed to have been	fifteen days from the date on	
granted under sub-section	which such permission is	
(2), before proceeding with	deemed to have been granted	
execution of the work, the	under sub-section (2)", shall be	
applicant shall give	omitted;	
intimation notice in such		
form as prescribed, to the		
Panchayat, the Block		
Development Officer and the		
Town and Country Planning		
Authorities within a period		
of fifteen days from the date		
on which such permission is		
deemed to have been		
granted under sub-section		
(2) and he shall also deposit		
with the Secretary the fees		
payable under sub-section		
(1). The Secretary shall be		
duty bound to accept such		
fees and issue proper		

receipt to the applicant and	
credit such fees to the	
Panchayat Fund.	
(2B) The applicant after	
complying with the	
provisions of sub-section	
(2A), shall be entitled to	
execute the work strictly in	
accordance with the	
technical clearance and	
plans approved by the Town	
and Country Planning	
Authorities and in	
conformity with conditions	
laid down by all other	
statutory authorities and the	
applicant shall follow the	
procedure as may be	
applicable for obtaining the	
completion certificate	
within the validity period.	
(2C) Subject to such rules as	
prescribed, no building	
erected, re-erected or	
altered in pursuance of sub-	
section (1), (2) or (2B), shall	

be occupied in whole or part until an occupancy certificate is issued by the Panchayat after confirming that such building is in conformity with approved plans.		
(2D) The occupancy certificate shall be issued by Panchayat on payment of such occupancy fees as prescribed.		
(2E) If a Panchayat does not, within thirty days from the date of receipt of application for occupancy certificate, determine whether such occupancy certificate should be issued or not and communicate its decision to the applicant, such occupancy certificate shall be deemed to have been issued, if the applicant has obtained necessary completion certificate from	for sub-section (2E), the following sub-section shall be substituted, namely:—  (2E) If the Panchayat does not, within a period of fifteen days from the date of receipt of application for occupancy certificate, determine whether such occupancy certificate should be issued or not and communicate its decision to the applicant, after expiry of such period of fifteen days such	The amendment to subsection (2E) and (2F) of section 66 of the principal Act aims to reduce the time period for disposal of application for occupancy certificate from presently 45 days to 15 days as envisaged in the reforms proposed in context with Business Reforms Action Plan (BRAP), 2024

the Town and Country
Planning Authorities as per
the provisions of the Goa
(Regulation of Land
Development and Building
Construction) Act, 2008
(Goa Act 6 of 2008) and the
Regulations framed
thereunder.

occupancy certificate shall be deemed to have been issued if the applicant has obtained necessary completion certificate from the Town and Country Planning Authorities as per the provisions of the Goa (Regulation of Land Development and Building Construction) Act, 2008 (Goa Act 6 of 2008) and the Regulations framed thereunder: Provided that the observations, if any, of the Panchayat in respect of the application under this section to be complied by the applicant shall be communicated by the Panchayat to the applicant compulsorily in one single communication and within a period of seven days from the date of receipt of such application. The period between the date of dispatch of such communication by the

	Panchayat and the date of	
	compliance by the applicant	
	shall not be considered for	
	calculating such period of	
	fifteen days specified for the	
	purpose of determination of	
	application by the Panchayat.";	
(2F) Where the occupancy	in sub-section (2F), the	
certificate is deemed to	expression "within a period of	
have been issued under	fifteen days from the date on	
sub-section (2E), before	which such occupancy	
proceeding to occupy the	certificate is deemed to have	
premises, the applicant	been issued under sub-section	
shall give intimation notice	(2E)", shall be omitted.	
in such form as prescribed		
to the concerned Panchayat		
and the Block Development		
Officer within a period of		
fifteen days from the date on		
which such occupancy		
certificate is deemed to		
have been issued under		
sub-section (2E) and he		
shall also deposit with the		
Secretary the occupancy		

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fees as payable under sub-		
section (2D). The Secretary		
shall be duty bound to		
accept the occupancy fees		
and issue a proper receipt to		
the applicant and credit		
such fees to the Panchayat		
Fund.		
(3) Whenever any building		
is erected, added to or		
reconstructed without such		
permission or in any manner		
contrary to the rules		
prescribed under sub-		
section (1) or any conditions		
imposed by the permission		
granted, the Panchayat		
may,— (a) direct that the		
building, alteration or		
addition be stopped; or		
(b) by written notice require		
within a reasonable period		
to be specified therein, such		
building alteration or		
addition to be altered or		
demolished.		

(4) In the event	of non-	
compliance wit	h terms of	
any notice unde	er clause (b)	
of sub-section (	3) within the	
period specified	d in the	
notice, it shall k	oe lawful for	
the Panchayat t	to take such	
action as may b	ne necessary	
for the complet	ion of the act	
thereby require	ed to be done,	
and all the expe	enses therein	
incurred by the	Panchayat	
shall be paid by	y the person	
or persons upor	n whom the	
notice was serv	red and shall	
be recoverable	as if it were	
a tax imposed ι	under this	
Act.		
(5) Where the P	anchayat	
fails to demolis	h the	
building which	is erected,	
added to or rec	onstructed	
without the per	mission of	
the Panchayat,	or in any	
manner contrar	y to the rules	
made under the	e Act or any	

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conditions imposed in the		
permission, within a month		
from the date of the		
knowledge, the Deputy		
Director shall assume the		
powers of the Panchayat		
under sub-sections (3), (4)		
and (5) and take such steps		
as may be necessary for the		
demolition of such building.		
(6) Notwithstanding		
anything contained in the		
foregoing provisions, the		
Block Development Officer		
concerned may, by notice		
addressed to the person		
responsible, stop any		
construction which is being		
constructed in violation of		
the provisions of the Act or		
rules or bye-laws made		
thereunder and refer the		
case to the Deputy Director		
of Panchayat. On receipt of		
the notice, such person shall		
forthwith stop the same.		

	(7) An appeal shall lie to the Director, within a period of thirty days from any order of direction or notice issued		
	under any of the provisions		
	of this section and the		
	decision of the Director on		
	such appeal shall be final.		
	Explanation:— For the		
	purpose of this section,		
	failure to communicate the		
	decision by the Panchayat		
	under sub-section (2) and		
	failure to demolish the		
	building under subsections		
	(3) and (4) shall be deemed to be 'remiss' in the		
	10 100 10111100 111 1110		
	performance of duties by the Panchayat.		
	ranchayat.		
4.	72. Provisions applicable to	Amendment of section 72 In	
	permission and licences.—	section 72 of the principal Act,-	
	(1) A permission under		
	section 68 or the licence		
	under sections 69, 70 or 71,		

shall be granted or		
renewed, only after an		
application for the purpose		
is made and on payment in		
advance of such fee as		
prescribed		
(2) The Panchayat may, for		
reasons to be recorded in		
writing refuse to grant the		
permission under section 68		
or to grant or renew a		
licence or suspend or cancel		
a licence granted or		
renewed, under sections 69,		
70 and 71 for default of any		
of the conditions subject to		
which the licence was		
granted.		
(2A) If a Panchayat does	(i) for sub-section (2A), the	The amendment to sub-
not, within a period of thirty	following sub-section shall be	section (2A) and (2B) of
days from the date of receipt	substituted, namely:- "(2A)	section 72 of the principal
of the application under	If the Panchayat does not,	Act aims to reduce the time
sub-section (1), determine	within a period of seven days	period for disposal of
whether such licence	from the date of receipt of the	application for trade
under section 69, 70 0r 71	application under sub-section	licencefrom presently 15
should be granted or not	(1), determine whether such	days to 7 days as envisaged

and communicate its decision to the applicant, the Secretary shall forward the application to the Block Development Officer on expiry of such period of thirty days and the applicant may file an appeal within a period of thirty days from the date of expiry of aforesaid period to the Block Development Officer. The Block Development Officer shall, immediately upon receipt of such application from the Secretary or appeal from the Applicant, whichever is earlier, proceed to determine whether such licence should be granted or not. If the Block Development Officer fails to determine whether such licence should be granted or not and communicate his

licence under section 69, 70 or 71 should be granted or not and communicate its decision to the applicant, after expiry of such period of seven days, such licence shall be deemed to have been granted to the applicant, subject to the condition that the applicant obtains all the requisite other permissions from other statutory authorities for the purpose of carrying out the activity by virtue of such licence, but not so as to contravene any of the provisions of this Act or any rules or bye-laws made under this Act or of any other law for the time being in force:

Provided that the observations, if any, of the Panchayat in respect of the application under this section to be complied by the applicant shall be communicated by the

in the reforms proposed in context with Business Reforms Action Plan (BRAP), 2024.

decision to the applicant	Panchayat to the applicant	
within a period of thirty	compulsorily in one single	
days from the date of receipt	communication and within a	
of such application from	period of three days from the	
Secretary or appeal,	date of receipt of such	
immediately upon expiration	application. The period	
of such period of thirty days,	between the date of dispatch of	
such licence shall be	such communication by the	
deemed to have been	Panchayat and the date of	
granted to the applicant,	compliance by the applicant	
subject to the condition that	shall not be considered for	
the applicant obtains all the	calculating such period of	
requisite other permissions	seven days specified for the	
from other statutory	purpose of determination of	
authorities for the purpose	application by the Panchayat.";	
of carrying out the activity		
by virtue of such licence, but		
not so as to contravene any		
of the provisions of this Act		
or any rules or bye-laws		
made under this Act or of		
any other law for the time		
being in force.		
(2B) Where such licence	(ii) in sub-section (2B), the	
under section 69, 70 or 71 is	expression "within a period of	
deemed to have been	fifteen days from the date on	

	<u> </u>	
granted under sub-section	which such licence is deemed	
(2A), before proceeding to	to have been granted under	
carry out any activity by	sub-section (2A) ", shall be	
virtue of such licence, the	omitted.	
applicant shall give		
intimation notice in such		
form as prescribed, to the		
Panchayat and the Block		
Development Officer within		
a period of fifteen days from		
the date on which such		
license is deemed to have		
been granted under sub-		
section (2A) and he shall		
also deposit with the		
Secretary the fee payable		
under sub-section (1). The		
Secretary shall be duty		
bound to accept such fee		
and issue proper receipt to		
the applicant and credit		
such fee to the Panchayat		
Fund.		
(3) Any person aggrieved by		
the refusal to grant		
permission under section 68		

	or to grant or renew licence,		
	or by the suspension or		
	cancellation of a licence		
	under sub-section (2) may,		
	within thirty days of the		
	date of communication of		
	the order, appeal to the		
	Director and his decision on		
	such appeal shall be final.		
5.		Insertion of new section 72-	
		A.— After section 72 of the	
		principal Act, following section	
		shall be inserted, namely:—	
		" 72-A. <b>Sealing of premises</b>	
		carrying on any trade and or	
		occupation without licence.—	
		(1) If any person without	
		obtaining a licence from the	
		Panchayat under section 69 or	
		section 70 or section 71 carries	
		on any trade or occupation in	
		any premises within the limits	
		of Panchayat jurisdiction, the	

Panchayat shall, after giving an opportunity of being heard to such person seal such premises:

Provided that if the application for licence is already submitted to the Panchayat, such premises shall not be sealed till such application is rejected on merit:

Provided further that no such premises shall be sealed till the expiry of the period given to rectify any defect thereof.

(2) An appeal against the order of the Panchayat shall lie before the Director and the decision of the Director in the matter shall be final:

Provided that the Director shall not grant any interim relief without hearing the Panchayat.".

PRINTED AT THE GOVERNMENT PRINTING PRESS, PANAJI-GOA-485/100-8/2025.